Unstarred Questions

- (b) if so, the details thereof; and
- (c) the amount spent on these schemes, separately during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Ministry of Labour and Employment is implementing National Child Labour Project (NCLP) Scheme wherein the Special Training Centres (STCs) are run by the District Project Societies for rehabilitation of children withdrawn from work. Under the NCLP Scheme, funds are provided directly to the District Project Societies headed by District Magistrate/Collector/Deputy Commissioner who in turn allocates the funds to NGOs/ Voluntary Agencies, etc. for running of Special Training Centres. Fund released under National Child Labour Project (NCLP) Scheme, during last three years is as under:-

Year	Expenditure (₹ in crore)
2015-16	93.21
2016-17	104.73
2017-18	94.03

Ministry had also implemented Grant-in-Aid (GIA) Scheme by giving financial assistance to Non-Governmental Organisations (NGOs) for rehabilitation of child labour. GIA Scheme was implemented in those districts where National Child Labour Project (NCLP) had not been sanctioned. No funds have been released under GIA Scheme during last three years. Presently, NCLP Scheme is sanctioned in 313 districts across the country.

Ministry has carried out evaluation of the National Child Labour Projects (NCLPs) Scheme during 2017-18 through V.V. Giri National Labour Institute (VVGNLI), Noida to analyze the issues to be resolved to enhance the effectiveness and efficiency of the scheme. The recommendations made for the NCLP Scheme are primarily regarding cultural reorientation, infrastructure: physical and human, need for increase in honorarium and accountability, communication and feedback, and bank account-related issues etc. The Scheme is due for next review in 2019-20 for further continuation during fifteenth finance commission cycle.

## Vocational training opportunities under the NCLP

- 2355. SHRI K. C. RAMAMURTHY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the details of vocational training opportunities provided to adolescents after their withdrawal from hazardous occupations and processes and number of Special Training Centres (STCs) opened under the National Child Labour Project (NCLP);

- (b) whether there are many guidelines in place by which funds released to District Project Society by Government accounted for;
- (c) whether reports made by the Vigilance Committee are available in the public domain; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The amended Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 which came into force w.e.f. 01.9.2016, provides for complete prohibition of work or employment of children below 14 years in any occupation and process and prohibition of employment of adolescents in the age group of 14 to 18 years in hazardous occupations and processes.

Further, Ministry of Labour and Employment is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of children and adolescents withdrawn from work. Under the Scheme, children rescued/withdrawn from work in the age group of 9-14 years are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, healthcare, etc. before being mainstreamed into formal education system. As per the information received from District Project Societies, the number of operational Special Training Centres (STCs) under NCLP Scheme, at present, is 3250. The adolescents (14-18 years) engaged in hazardous occupation or process are identified through survey under NCLP Scheme and they are facilitated by District Project Society for vocational/skill development training.

As per the guidelines of the scheme, the adolescents (14-18 years) withdrawn from work are rehabilitated through skill development centres and accordingly the portal is required to be linked with Ministry of Skill Development and Entrepreneurship (MSDE) so that the benefit of various skill development programmes under the aegis of MSDE can be extended to these adolescents.

As per NCLP Guidelines, the funds are released to District Project Societies under chairmanship of District Magistrate through Public Finance Management System (PFMS).

As per Revised NCLP Guidelines, the Vigilance and Monitoring Committees (VMCs) are required to be constituted at the District Level under the Chairmanship of the local Member of Parliament. This Ministry has not received any report of VMCs from districts.